

**Central Administrative Tribunal  
Madras Bench**

**OA 310/00811/2019**

**Dated Tuesday the 2<sup>nd</sup> day of July Two Thousand Nineteen**

**P R E S E N T**

**Hon'ble Shri. P. Madhavan, Member (J)  
&  
Hon'ble Shri. T. Jacob, Member (A)**

K Muthuselvam  
M-21 Malligai Nagar Sector III  
TNHB Colony  
Anaiyur  
Madurai 625 017.

... Applicant

By Advocate **Mr. D. Solomon Pandian**

1. Union of India  
Rep. by the Joint Secretary (Revenue)  
Government of India  
Ministry of Finance  
Department of Revenue  
Room No. 46, North Block  
New Delhi 110 001.

2. O/o the Principal Chief Commissioner of GST & Central Excise  
Ministry of Finance  
Department of Revenue  
26/1 M G Road, Nungambakkam  
Chennai 600 034.

3. O/o the Commissioner of GST & Central Excise  
Confidential Section Madurai Commissionerate  
4 Lal Bahadur Sastri Road  
Madurai – 625 002. ... Respondents

## **ORAL ORDER**

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“Recall the 2<sup>nd</sup> respondent letter C No. II/39/89/2018-CCA-Estt dated 03.12.2018 along with the sick leave on half pay sanction proceedings and set aside the same and grant the following relief:-

- I. To direct the respondents to recall the applicant's original commuted sick leave application dt. 07.03.2018 along with the medical certificates submitted and grant the applicant commuted sick leave for 20 days
- ii. pray the amount of Rs. 43,719/- recovered from the applicant's salary may be refunded to him along with interest.”
2. It is submitted during the hearing by learned counsel for the applicant that he will be satisfied if his representation along with documents necessary for granting leave is considered within a time limit to be stipulated by this Tribunal.
3. In view of the limited relief sought and without going into the substantive merits of the case this OA is disposed of at the admission stage as follows:

**The applicant is directed to file a detailed representation to the appropriate authority within a period of one week from today and the appropriate authority is directed to consider the**

**representation submitted by the applicant in accordance with law and pass a reasoned and speaking order within a period of three months thereafter.**

(T. Jacob)  
Member(A)  
AS

02.07.2019

(P. Madhavan)  
Member (J)